

GOVERNMENT OF JAMMU AND KASHMIR  
FINANCE DEPARTMENT  
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 24<sup>th</sup> of July, 2023

S.O. 307 .- In exercise of the powers conferred by sub-rule (4) of rule 48 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby makes the following further amendment in the notification of the Government of Jammu and Kashmir, Finance Department, S.O.39/2020- Tax, dated the 29.01.2020 read with S.O 89 dated 10<sup>th</sup> March, 2022, namely:-

In the said notification, in the first paragraph, with effect from the 1<sup>st</sup> day of August, 2023, for the words "ten crore rupees", the words "five crore rupees" shall be substituted.

By order of the Government of the Jammu and Kashmir.

Sd/-

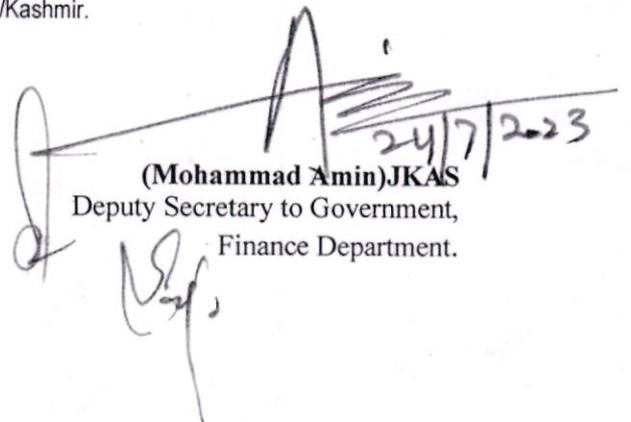
(Santosh D Vaidya)IAS  
Principal Secretary to the Government,  
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, Gol, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.

  
(Mohammad Amin)JKAS  
Deputy Secretary to Government,  
Finance Department.